

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.07.2024 After Court Hall-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (CA)/160/2024 in Company Petition/64/241/2023
NAME OF THE COMPANY	B.S Envi-Tech Pvt Ld
NAME OF THE PETITIONER(S)	Chegoni Venkata Tulasi
NAME OF THE RESPONDENT(S)	B.S Envi-Tech Pvt Ld
UNDER SECTION	241

ORDER

Company Petition/64/241/2023

Present: Ld. Counsel Ms. Chetna for the Petitioner.

Ld. Counsel Mr. Bikki Raveendra Babu for the Respondents No.1,2,3.

It is stated that counters by all the Respondents e-filed. Physical filing is not done. Leave is granted on the premise that physical filing of the counter will be done at the earliest.

IA (CA)/160/2024

Present: Ld. Counsel Mr. Bikki Raveendra Babu for the Applicant.

Ld. Counsel Ms. Chetna for the Respondent.

The applicant in this IA are the Respondents in the main CP. It is claimed that counter of the Respondent has been e-filed. However, Court Officer says that no such filing is being done. However, Counsel for the Applicant submits that he had received a copy of the counter e-filed. Be that as it may. Let there be physical filing and e-filing be completed within 4 days from today as a last chance. Rejoinder, if any, may be filed within one week. **Matter is adjourned to 06.09.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)